
(2024) 02 TDSAT CK 0004

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 338 Of 2018 With Misc Application No. 107 Of 2023

Bharti Telemedia Ltd

APPELLANT

Vs

See Media Services Pvt Ltd Ors

RESPONDENT

Date of Decision : 01-02-2024

Acts Referred:

Citation : (2024) 02 TDSAT CK 0004

Hon'ble Judges : Ram Krishna Gautam, Member

Bench : Single Bench

Advocate : Mritunjay Kumar, Avijit Dikshit, S A Fareed

Judgement

1. Case taken up. Learned counsel for both side are present.
2. Counsel for Respondent No. 3 and Respondent No. 5 are requesting time for deciding its application, moved for deletion from the array of parties. The Counsel for Petitioner is requesting for two weeks' time, for filing objection over it.
3. The argument is merely based on this contention, that these applicants, who were Directors, is now no more Directors of company concerned. Hence, they need not to be arrayed as a party, in view of law settled by Hon'ble Delhi High Court.
4. The Tribunal raised a question, that in a civil proceeding, the rights and liabilities, being said to have been accrued, before filing of petition / original suit, is to be adjudged, on that date. This was replied by counsel for Respondents, that his objection be mentioned and objection has been mentioned, as above. Now, let reply of this application, be filed within three weeks. Rejoinder, if any, may be filed in one week thereafter.
5. List the matter on 02.5.2024 "for further hearing" over this application.